

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI "F" BENCH: NEW DELHI**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER &
SHRI NAVEEN CHANDRA, ACCOUNTANT MEMBER**

ITA No.1393/Del/2024

[Assessment Year : 2023-24]

Realizing Dreams Foundation, 8120814, JMD Megapolis, Sector-48, Main Sohna Road, Gurugram-122001. PAN-AAETR3091G	vs	CIT(Exemptions), Chandigarh.
APPELLANT		RESPONDENT
Appellant by	Shri Harphool Jat, AR	
Respondent by	Shri Sanjeev Kaushal, CIT DR	
Date of Hearing	17.10.2024	
Date of Pronouncement	17.10.2024	

ORDER

PER KUL BHARAT, JM :

This appeal filed by the assessee is directed against the order of Ld. CIT(Exemptions), Chandigarh dated 15.03.2024 for the assessment year 2023-24.

2. Ld. Counsel for the assessee seeks to withdraw the present appeal. A letter dated 17.10.2024 by the Ld. Counsel for the assessee is placed on record.

3. Ld. CIT DR for the Revenue has no objection in this regard.

4. We have heard the rival contentions and perused the material available on record. The request of the Ld. Counsel for the assessee is allowed. Thus, the appeal of the assessee is dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open Court on 17th October, 2024.

Sd/-

**(NAVEEN CHANDRA)
ACCOUNTANT MEMBER**

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

**(KUL BHARAT)
JUDICIAL MEMBER**

ASSISTANT REGISTRAR
ITAT, NEW DELHI